IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI PRINCIPAL BENCH

(IB)-508(PB)/2017

IN THE MATTER OF:

ELHPL Private Limited

APPLICANT / PETITIONER

SECTION:

Under Section 10 of Insolvency & Bankruptcy Code, 2016
Order delivered on 12.02.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR HON'BLE PRESIDENT

S. K. MOHAPATRA HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):-

Mr. Arun Kathpalia, Senior Advocate with Ms.

Padmaja Kaul, Mr. Nayan Agarwal and Ms.

Vishakha Gupta, Advocates

For the Respondent(s):-

Dr. U.K. Chaudhary, Senior Advocate with Mr. Aditya Dewan and Mr. Himanshu Viz, Advs. for

Vidva Mandir Classes Ltd.

For the IRP:-

Mr. A. Vashisht, Senior Advocate with Mr. Arijit Mazumdar and Mr. Akshay Chandna, Advocates

ORDER

C.A. No. 87(PB)/2018

Learned counsels for non applicants, Mr. Arijit Mazumdar briefing counsel to Mr. A. Vashisht, learned Senior Counsel and Mr. Aditya Dewan to Dr. U.K. Chaudhary, learned Senior Counsel accept notice.

Reply, be filed within seven days with a copy in advance to the other side.

Rejoinder, if any, be filed within three days thereafter with a copy in advance to the other side.

C.A. No. 67(PB)/2018

C.A. No. 67(PB)/2018 in C.P. No. (IB)-508(PB)/2017 be also listed along with C.A. No. 87(PB)/2018 for the same date.

List for arguments on 28.02.2018.

(M. M. KUMAR)
PRESIDENT

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)